

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-1344/PB/2018

IN THE MATTER OF:
Dena Bank

...PETITIONER

Vs.

M/s. Noida Software Technology Park Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 19.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Brijesh Kumar Tamber, Ms.
Ayushi Mittal, Advs.

For the Liquidator :Mr. Abhishek Anand, Adv.

For the Respondent/Corporate Debtor :

ORDER

IA/2805/2023

This application has been filed by the Liquidator seeking extension of the liquidation period by six months with effect from 09.05.2023.

We have heard the submissions of Mr. Abhishek Anand, Ld. Counsel for the Liquidator. For the reasons stated in the application, we direct that the liquidation period be extended by six months with effect from 09.05.2023.

IA allowed.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)